

HIGH COURT OF ORISSA: CUTTACK**STANDING ORDER NO. 02 OF 2018**

The Hon'ble Supreme Court of India on 25th April, 2018, in the case of Asian Resurfacing of Road Agency P. Ltd. and Anr. Vs. Central Bureau of Investigation [Criminal Appeal Nos.1375-1376 of 2013] has been pleased to, inter alia, direct that, wherever original record has been summoned by an appellate/ revisional court, the photocopy/ scanned copy thereof may be sent and original may be retained by the Trial Court so that the proceedings are not held up, unless the original is specifically requisitioned by the Court. In cases where original record has already been summoned for perusal, photocopy/scanned copy thereof may be kept and the original be returned to the Trial Court.

Further, the Hon'ble Chief Justice of India, having regard to the directions in Asian Resurfacing Road Agency P. Ltd. and Anr. [supra], has been pleased to direct that scanned/digitized/photocopy of the original record may be requisitioned from the Courts appealed from and the Courts below, instead of the original, unless otherwise ordered by this Hon'ble Court. Wherever original record has already been requisitioned by this Registry in cases arising out of interlocutory order, the same will be transmitted back, after due verification and after having the same scanned/digitized or photocopied by the Registry, except in cases where it has been expressly ordered otherwise. The said directions regarding transmission of original record shall, in future, form part of the communication requisitioning such record.

The above observation of the Hon'ble Apex Court be followed scrupulously.

ADMINISTRATIVE DEPARTMENT

Dated, Cuttack, 26th June, 2018

[X1-10/2018]

By Order of the Chief Justice


REGISTRAR (JUDICIAL)

Memo No. 6308 (120) Dated 27-06-2018
X1-10/2018

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2. Sr. Principal Secretary /Addl. Principal Secretary/Sr. Secretaries/ Secretaries/ P.As
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3. All Superintendents of the Court
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SPECIAL OFFICER (SPL. CELL)